

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH,  
AT CHENNAI.  
ORIGINAL APPLICATION NO. 9 OF 2022**

**IN THE MATTER OF:-**

**PISATI INDIRA REDDY AND ANR**

**...APPLICANTS**

**VERSUS**

**UNION OF INDIA AND 32 OTHERS**

**...RESPONDENTS**

**INDEX**

<b>S.NO.</b>	<b>DATE</b>	<b>PARTICULARS</b>	<b>ANNEX</b>	<b>PAGE NO.</b>
1.		Counter affidavit filed on behalf of 15 <sup>th</sup> Respondent		1
2.	09.04.2018	Copy of Consent to Establish issued by TSPCB.	A1	13
3.	17.01.2022	Copy of Consent to Operate issued by TSPCB	A2	17
4.	08.03.2018	Copy of Environmental Clearance accorded granted by State Environmental impact assessment Authority (SEIAA), Telangana.	A3	18
5.	30.08.2019	Quarry Lease granted on behalf of 15 <sup>th</sup> Respondent	A4	22

**THROUGH**



**G STANLY HEBZON SINGH**



**G VIGNESH**



**V ANANTHA KRISHNAN**

**COUNSEL FOR 15<sup>th</sup> RESPONDENT**

No.1, Nallathambi Road, Pammal,  
Chennai-600 075.

Email: team.legacylaw@gmail.com

Mobile No: 99401 78702

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH,  
AT CHENNAI.

ORIGINAL APPLICATION NO. 9 OF 2022

IN THE MATTER OF:-

1. PISATI INDIRA REDDY,  
W/o Late P.Ram Reddy,  
Aged About 64 years occ: Organic farmer,  
R/o H.No. 183, Sadashiva Heavens,  
PeddaAmberpet village, Abdullapurmet Mandal,  
Ranga Reddy district, Telangana -501505.  
Mobile No:9391013054  
Mail: [Indiraramayogi@gmail.com](mailto:Indiraramayogi@gmail.com)

2. AKITI NIKHIL KUMAR REDDY  
S/o Akiti Rama Krishna Reddy,  
Age About 26 years, H.No.2-6,  
Chinna Ravirala, Abdullapurmet Mandal,  
RangareddyDist, Telangana-501505.  
Mobile No. 9666905777  
Mail: [advaravan@gmail.com](mailto:advaravan@gmail.com)

...APPLICANTS

VERSUS

1. UNION OF INDIA,  
Rep. by its Secretary,  
Union Ministry of Environment, Forest &CC,  
Indira Paryavaran Bhavan,  
New Delhi-110003.  
Phone: 011 24695262,24695265  
Mail: [secy-moef@nic.in](mailto:secy-moef@nic.in) and 32 Others

...RESPONDENTS

For M/s. Sai Vikas Stone Crushing Industries

  
Authorised Signatory

**ADDITIONAL COUNTER AFFIDAVIT FILED ON BEHALF OF THE**  
**RESPONDENT No.15**

I, Ch. Surya Narayana son of Satyanarayana, aged about 55Years, Rep by its Proprietor of M/s. SAI VIKAS STONE CRUSHING INDUSTRIES, Sy No. 56,57,58,64, Deshmukhi, B. Pochampalle Mandal Yadadri-Bhuvanagiri District Telangana, 508284, do hereby solemnly affirms and sincerely state as follows:-

1. I respectfully submit that, I am the 15th Respondent herein i.e., **M/s. SAI VIKAS STONE CRUSHING INDUSTRIES** and as such I am well acquainted with the facts of the case.
2. At the outset, I deny each and every averment, allegation, statement, raised in the above titled application, as being wholly baseless, misconceived, contrary to facts and records, devoid of substance, and unsustainable either in law or on facts, except to the limited extent of those matters which are specifically and expressly admitted herein.

**Business activity of the Respondent No.15:-**

1. It is to submit that the Respondent No.15 herein is engaged in the business of operating Stone Crusher and Rough stone & Road Metal Quarry at Sy No. 56,57,58,64, Deshmukhi, B. Pochampalle Mandal Yadadri-Bhuvanagiri District Telangana, 508284.

**Allegations raised by the Applicant as against Respondent No.15**

2. I further submit that, the applicant has raised the following allegation as against the Respondent No. 15 in paragraph 6(i) of the original application

For M/s. Sai Vikas Stone Crushing Industries

  
Authorised Signatory

and the same is extracted below for the convenience of this Hon'ble Tribunal.

**G. Respondent No. 15, Sai Vikas Stone crusher, Sy.No. 56,57,58, 64, Desmukhi Village, Pochampally Mandal, Yadadri-Bhuvanagiri District:**

*"After careful consideration of material facts of the case, the TSPCB Board hereby issued following directions to Crushing unit to comply within 10 days from the date of this order issued on 26-03-2021 & re Issued. The Directions Again in the Month Of October 2021 for Not Complying the guidelines:*

- a) The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions*
- b) The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions.*
- c) The industry shall provide an elevated closed bunker for collection of dust and the dust conveyor has be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker/bins.*
- d) The industry shall regularly carry out sprinkling of water at raw material loading and at transfer points to control dust emissions.*
- e) The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.*
- f) The industry shall construct metal roads within the premises.*

For M/s. Sai Vikas Stone Crushing Industries

  
Authorised Signatory

- g) *The industry shall carryout regular cleaning and wetting of the ground within the premises*
- h) *The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along all sides of industry site, with width of not less than 5 meters of greenbelt.*
- i) *The suspended particulate matter measured between 3mtrs and 10mtrs from any process's equipment of a stone crushing unit shall not exceed 600 micrograms/m<sup>3</sup>.*
- j) *The industry shall take all precautionary and safety measures during process operations.*

**Reply of the Respondent No.15 as against the allegations raised by the**

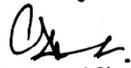
**Applicant:-**

5. In response to the allegation concerning Consent to Operate, it is respectfully submitted that the unit has obtained all requisite consents from the date of its establishment, and the same have been subsequently renewed by the Board.

**FINDINGS OF THE TELANGANA STATE POLLUTION CONTROL BOARD IN RESPECT OF RESPONDENT NO.15;**

3. In response to the allegations raised by the applicant, the Telangana State Pollution Control Board has filed its report before this Hon'ble Tribunal on 20.04.2022. In the said report, at pages 25, 26 and 27, the TSPCB has

For M/s. Sai Vikas Stone Crushing Industries

  
Authorised Signatory

clearly recorded the following observations, which are extracted hereinbelow:

**Findings of the TSPCB as against the Crusher:-**

**R15 M/s. Sai Vikas Stone Crushing Industries, Sy.No, 64 & 76,**

**Deshmukh (V), Pochempally (M), Yadadri Bhuvanagiri District.**

- (i) The crusher has obtained CFO of the Board vide order dated 17.01.2022 for Road & Building Stone Metal – 30,000 TPA which is valid upto 31.05.2032.
- (ii) The industry has provided cladding to the vibrating screen to arrest the dust emissions.
- (iii) The industry covered the vibrating screen with M.S. Sheets to arrest the dust emissions.
- (iv) The industry has provided elevated closed bunker for collection of dust.
- (v) The industry has provided water sprinklers at raw material loading point, and conveyors to control dust emissions
- (vi) The industry has provided wind-breaking walls towards East and South side boundaries of the industry.
- (vii) The industry has laid metal roads partially.
- (vii) The industry is using a water tanker for wetting of the ground and provided water guns for suppression of dust.
- (viii) The industry has developed greenery around the crusher.

For M/s. Sai Vikas Stone Crushing Industries

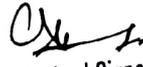
  
Authorised Signatory

(ix) The Board has reviewed the status of the industry in the External Advisory Committee meeting held at TSPCB Zonal Office, R.C. Puram on 25.09.2021. As per the recommendations of the Committee, the Board issued further directions to the industry to comply vide order dated 11.10.2021 – Annexure-1.

(x) The status of compliance of the directions dated 11.10.2021 is as follows:

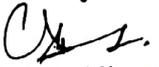
<u>S.No</u>	<u>Directions</u>	<u>Compliance</u>
1.	The industry in coordination with other surrounding crushers shall form an association and engage works for regular sweeping of the roads and sprinkling of water on the roads for controlling fugitive dust emissions	The industry has procured road sweeping machine and water tanker in coordination with other surrounding crushers and carrying out regular sweeping of the roads and water sprinkling on the roads for controlling fugitive dust emissions.
2.	The industry shall ensure dust containment suppression system for the equipment	The industry has provided water sprinklers at raw material loading point and conveyors to control dust emissions
3.	The industry shall provide/maintain cladding to the vibrating screen and crusher so as to arrest the dust emissions.	The industry has provided cladding to the vibrating screen to arrest the dust emissions.
4.	The industry shall regularly carry out sprinkling of water at	The industry has provided water

For M/s. Sai Vikas Stone Crushing Industries

  
Authorised Signatory

	<i>the raw material loading and at transfer points to control dust emissions</i>	<i>sprinklers at raw material loading point and conveyors to control dust emissions.</i>
5.	<i>The industry shall construct wind-breaking walls to prevent dust spreading to the surrounding areas.</i>	<i>The industry has provided wind-breaking walls towards East and South side boundaries of the industry</i>
6.	<i>The industry shall construct metal roads within the premises.</i>	<i>The industry has laid metal roads partially.</i>
7.	<i>The industry shall carry out regular cleaning and wetting of the ground within the premises</i>	<i>The industry is using a water tanker for wetting of the ground and also provided with guns for suppression of dust.</i>
8.	<i>The industry shall not cause any air pollution/dust nuisance/odour nuisance in the surrounding environment.</i>	<i>Complied</i>
9.	<i>The industry shall not discharge any wastewater outside the plant premises under any circumstances</i>	<i>Complied</i>
10.	<i>The industry shall take all precautionary and safety measures during process operations</i>	<i>Complied</i>
11.	<i>The industry shall maintain good housekeeping in the premises.</i>	<i>Maintained.</i>
12.	<i>The industry shall develop a minimum of 5 mtrs width green belt all around the boundary of the unit and in vacant places with tall growing trees with wide leaf area. The area allocated for</i>	<i>The industry has developed greenery around the crusher.</i>

For M/s. Sai Vikas Stone Crushing Industries

  
Authorised Signatory

	<i>greenbelt shall not be less than 33% of total area of industry</i>	
13.	<i>The industry shall comply with ambient air quality standards of PM10 (particulate matter size less than 10 µm) – 100 µg/m<sup>3</sup>, PM2.5 (particulate matter size less than 2.5 µm) – 60 µg/m<sup>3</sup>, SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NOx – 80 µg/m<sup>3</sup>, outside the factory premises at the periphery of the industry</i>	<i>TSPCB has conducted Ambient Air Quality Monitoring on 10.03.2022 at NW direction and 80 mtrs distance to screening unit of the industry. The PM10 value is 86 µg/m<sup>3</sup> as against the prescribed standard of 100 µg/m<sup>3</sup> which is meeting the standards. Analysis Report is enclosed as Annexure-2.</i>
14.	<i>The industry shall comply with suspended particulate matter measured between 3 mtrs and 10 mtrs from any process equipment of a stone crushing unit and shall not exceed 600 micrograms/m<sup>3</sup>.</i>	

Therefore, there is no non-compliance of the directions by the Project Proponent as alleged by the applicant.

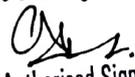
**Findings of the TSPCB against the quarry:-**

**M/s. Sai Vikas Stone Crushing Industries, (5.645 Ha Rough Stone & Road Metal Mine), at Sy.No. 56, 57, 58 & 64, Deshmukhi (V), Pochampally (M), Yadadri Bhuvanagiri District.**

1. M/s. Sai Vikas Stone Crushing Industries, (5.645 Ha. Rough Stone & Road Metal Mine) is located at Sy. No. 56, 57, 58 & 64, Deshmukhi (V), Pochampally (M), Yadadri Bhuvanagiri District.

2. The quarry has obtained Environmental Clearance from State Level Environment Impact Assessment Authority (SEIAA) vide order Dt: 08.03.2018 for 5.645 Ha Rough Stone & Road Metal Mine.

For M/s. Sai Vikas Stone Crushing Industries

  
Authorised Signatory

3 The industry has obtained CFO from the Board vide order dated 08.07.2019 with validity period upto 30.06.2024.

4. The industry is using water of 3.8 KLD for dust suppression, 1.0 KLD for green belt and 1.2 KLD for domestic purpose.

5. The industry has provided water tanker for spraying of water on haulage roads to control dust emissions.

4. It is to reiterate that, the Telangana State Pollution Control Board, vide Order No. NLG-1033/PCB/ZO/RCP/CFE/2018 dated 09.04.2018 (**ANNEXURE-1**), issued **Consent for Establishment (CFE)** in favor of 15<sup>TH</sup> Respondent for establishing Rough stone and Road metal quarry in Sy No. 56,57,58,64, Deshmukhi, B. Pochampalle Mandal Yadadri-Bhuvanagiri District Telangana, 508284. Pursuant thereto, the 15<sup>TH</sup> Respondent obtained **Consent for Operation (CFO)** dated 17.01.2022 (**ANNEXURE-2**), which is valid up to 31.05.2032, issued by the Member Secretary, TSPCB.
5. It is further submits that, the 15th Respondent, M/s. SAI VIKAS STONE CRUSHING INDUSTRIES (5.645 Ha Rough Stone & Road Metal Quarry), has duly obtained **Environmental Clearance (EC)** from the State Level Environment Impact Assessment Authority (SEIAA), Telangana, vide Order No. SEIAA/TS/OL/YRD-13/2018-4097 dated 08.03.2018, (**ANNEXURE-A3**) permitting mining of Rough Stone and Road Metal to the extent of 68,000 m<sup>3</sup> per annum. Valid upto 08.03.2033(15years)

For M/s. Sai Vikas Stone Crushing Industries

  
Authorised Signatory

6. Furthermore, the Environmental Clearance was granted after due scrutiny of all statutory requirements and environmental safeguards. Therefore, the allegations of the Applicant that the 15th Respondent is operating without Environmental Clearance are false, misleading, and intended to misguide this Hon'ble Tribunal. The Applicant has deliberately suppressed the fact of the valid EC in force and misled the Hon'ble Court, whereas the 15th Respondent has been operating strictly within the framework of law and in compliance with all conditions stipulated in the said EC.
7. Also, **Quarry Lease** granted on behalf of the 15th Respondent vide proceedings dated 30.08.2019, which evidences the lawful grant of lease for carrying out quarrying operations (**ANNEXURE-A4**)
9. I respectfully submit that the Joint Committee constituted by this Hon'ble Tribunal, in its report dated 22.04.2022, has categorically observed that ***"the Surveyor of Mines Department was also present and verified the boundaries of the quarry leases and found that the lease holders are working within the granted area as per the executed sketch and no illegal quarrying is noticed."*** In view of this unambiguous finding, it is evident that no excess mining, encroachment, or violation of the lease conditions has been committed by this Respondent, and hence the allegations made in the Original Application are wholly unfounded and devoid of merit.

In the above submissions and the documents annexed herewith, it is most respectfully submitted that Respondent No.15 has complied with all

For M/s. Sai Vikas Stone Crushing Industries

  
Authorised Signatory

directions issued by the TSPCB and has obtained all necessary consents and permissions to operate the unit. The allegations in the present Original Application are false, incorrect, and contrary to the facts and circumstances of the present case, and are therefore liable to be dismissed in limine with exemplary costs

#### PRAYER

In view of the above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- a. Dismiss the above Original Application with exemplary costs insofar as the allegations raised against Respondent No.15 is devoid of merit, unsustainable both in law and on facts, and are based solely on presumptions and surmises.
- b. Pass such order or other order as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

For M/s. Sai Vikas Stone Crushing Industries  
  
Authorised Signatory

## VERIFICATION

I, Ch. Surya Narayana son of SATYANARAYANA aged about 55Years, Rep by its Proprietor of M/s. SAI VIKAS STONE CRUSHING INDUSTRIES, Sy No. 56,57,58,64, Deshmukhi, B. Pochampalle Mandal Yadadri-Bhuvanagiri District Telangana, 508284, do hereby verify that the contents of the above paragraphs are true and correct to the best of my knowledge and belief, and are based on legal advice and that I have not suppressed any material fact.

Dated at Chennai on this the 11<sup>th</sup> day of Dec, 2025

For M/s. Sai Vikas Stone Crushing Industries

  
RESPONDENT NO.15  
Authorised Signatory



# 13 ANNEXURE - A1

## TELANGANA STATE POLLUTION CONTROL BOARD

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2<sup>nd</sup> Floor,  
Opp. Govt. ITI College, R.C.Puram, Sangareddy District - 502 032.  
Phone : 08455 280477, website: tspcb.cgg.gov.in

REGISTERED POST WITH ACK DUE  
CONSENT ORDER FOR ESTABLISHMENT - RED CATEGORY

Order No. NLG-1033/PCB/ZO/RCP/CFE/2018- 593

Date: 09.04.2018.

Sub:- PCB – CFE – M/s. Sai Vikas Stone Crushing industries (5.645 Ha. Rough Stone & Road Metal Mine), Sy.No. 56, 57, 58 & 64, Deshmukhi (V), Pochampally (M), Yadadri Bhuvanagiri District - Consent for Establishment of the Board under Sec. 25 of Water (P&C of P) Act, 1974 and Under Sec. 21 of Air (P&C of P) Act, 1981- Issued – Reg.

Ref:- 1. Industry's CFE application received through TSIPASS on 22.03.2018 at TSPCB, RO, Nalgonda.  
2. TSPCB, RO, Nalgonda verification received through online on 06.04.2018.  
3. CFE Committee meeting held on 07.04.2018 at TSPCB, Zonal Office, R.C.Puram.

\*\*\*

I. In the reference 1<sup>st</sup> cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to set-up a unit with installed capacities as mentioned below, with a project cost of Rs. 60 Lakhs (Rupees Sixty Lakhs only).

Product	Capacity
Mining of Rough Stone & Road Metal (Lease Area of 5.645 Ha.)	68,800 m <sup>3</sup> / Annum

- II. As per the application, the industry is proposed to be located at Sy.No. 56, 57, 58 & 64, Deshmukhi (V), Pochampally (M), Yadadri Bhuvanagiri District.
- III. The above site was inspected by Environmental Engineer & Asst. Environmental Engineer, Regional Office, T.S. Pollution Control Board, Nalgonda on 04.04.2018 and found that the industry is surrounded by **North** : Hillock; **East** : Hillock; **South** : Hillock; **West** : Quarry of M/s. Alluri Estates (P) Ltd.,.
- IV. The Board, after careful scrutiny of the application, verification report of Regional Officer, Nalgonda, recommendation by the CFE Clearance Committee meeting held on 07.04.2018 at TSPCB, Zonal Office, R.C. Puram, hereby issue CONSENT FOR ESTABLISHMENT to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (I) only.
- V. This CFE is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VI. The CFE now issued is subject to the conditions mentioned in Schedule 'A' and 'B'.

Encl: Schedule 'A' & Schedule 'B'

JOINT CHIEF ENVIRONMENTAL ENGINEER



To  
Sri. Ch Surya Narayana.,  
C/o. M/s. Sai Vikas Stone Crushing industries  
(5.645 Ha. Rough Stone & Road Metal Mine),  
FNo. L-504 & 604, Plot NO.12&13, Leela Lural Block,  
Surya Splendor Towers, Road No.01, Kakatiya Nagar Colony,  
Medchal, Uppal, Habsiguda,  
Hyderabad - 500 007.

SCHEDULE - A

1. Progress on implementation of the project shall be reported to the Regional Office of T.S. Pollution Control Board once in six months.
2. Separate energy meters shall be provided for Air pollution Control equipments and effluent treatment plant to record energy consumed.
3. The proponent shall obtain Consents for Operation from TSPCB, as required Under Section 25/26 of the Water (P & C of P) Act 1974 and under Section 21/22 of the Air (P&C of P) Act 1981 before commencement of the activity including trial production.
4. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Section 27(2) of Water (Prevention and Control of Pollution) Act 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
5. The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
7. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The applicant shall maintain good house keeping. All pipe valves, sewers and drains shall be leak proof. Dyke walls shall be constructed around storage of chemicals.
8. Rain Water Harvesting (RWH) structure(s) shall be established on the plant site. The proponent shall ensure that effluent shall not enter the Rain Water Harvesting structure.
9. There shall not be any perceptible odour outside the industry's premises.
10. The Rules and Regulations notified by Ministry of Law and Justice, GOI regarding the Public Liability Insurance Act, 1991 shall be followed.
11. The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the notification G.S.R.520 (E), dated 01.07.2003 under the Environment (protection) Amendment Rules, 2003 and G.S.R.448 (E), dated 12.07.2004 under the Environment (protection) second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the notification G.S.R.489 (E), dated 09.07.2002 at serial No.96, under the Environment (Protection) Act, 1986.
12. The industry shall comply with ambient air quality standards of PM<sub>10</sub> (particulate Matter size less than 10µm) – 100 µg/m<sup>3</sup>; PM<sub>2.5</sub> (Particulate Matter size less than 2.5µm) – 60 µg/m<sup>3</sup>; SO<sub>2</sub> – 80 µg/m<sup>3</sup>; NO<sub>x</sub> – 80 µg/m<sup>3</sup>, outside the factory premises at the periphery of the industry.  
Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied.  
The following noise level standards shall be complied:  
Noise Levels : Day time (6 AM to 10 PM) - 75 dB (A)  
Night time (10 PM to 6 AM) - 70 dB (A)
13. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.  
$$H = h + 0.2 \sqrt{KVA}$$
  
KVA = Total generation capacity, h = Height of building where DG Set is installed.
14. All the rules and regulations notified by Ministry of Environment, Forests & Climate Change (MoEF&CC), Govt. of India in respect of noise pollution control measures shall be followed to avoid nuisance to public.
15. Telangana State Pollution Control Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions of this Order. Also the Board reserves the right to withdraw the CFE without any prejudice/ notice on receiving any complaints by the Board regarding Environmental Pollution problems caused by the industry.
16. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control acts.
17. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal to such authority (hereinafter referred to as the appellate Authority) constituted under Section 28 of the Water (Prevention and control of Pollution) Act, 1974 and section 31 of Air (Prevention and control of pollution) Act, 1981.

The industry shall pay the balance CFE fee as per G.O.M.S.No. 7, Dt: 08.02.2018 issued by EFS&T (For. 111) Dept immediately at RO, Nalgonda with a copy marked to ZO, RC Puram, if any.

2. This Order is valid for a period of five years from the date of issue.
3. The source of water is Bore well. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below:

Purpose	Quantity
Dust suppression	3.8 KLD
Greenbelt	1.0 KLD
Domestic	1.2 KLD
Total	<b>6.0 KLD</b>

4. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below:
  - a. Industrial cooling, boiler feed.
  - b. Domestic purposes.
  - c. Processing, whereby water gets polluted and pollutants are easily bio-degradable.
  - d. Processing, whereby water gets polluted and the pollutants are not easily bio-degradable.
5. The maximum waste water generation shall not exceed the following:

Purpose	Quantity	Point of final disposal
Domestic	1.0 KLD	Septic tank followed by soak pit.

6. The Solid wastes generated shall not exceed the following breakup quantities:

Sl. No.	Description of the solid Waste	Quantity	Point of Disposal
1.	Overburden / mine waste / waste rock	--	Back filling of mines within the mine lease area.

7. Wet drilling method shall be adopted to control dust emissions. While crushing heavy stones, heavy dust particulars might be released in to the air for control of pollution, effective wet dust suppressing measured at the crusher, screen, transfer and unloading points has to be taken up. Use of wet mesh is very much essential at the site of quarry and dyke wall shall be constructed around storage chemicals. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
8. The following measures shall be implemented to reduce the air pollution / noise pollution during the transportation of mineral.
  - The road shall be graded to mitigate the dust emissions.
  - Crusher platform will be covered with GI sheets to arrest the any dust.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress the dust emission. The workers employed shall be provided with protection equipment and earmuffs.
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 KMPH to prevent undue noise from empty trucks.
9. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and un-loading and at transfer points shall be provided and properly maintained.
10. The proponent shall take appropriate measure to ensure that GLC shall comply with the revised NAAW norms notified by MoE&F, GOI on 16.11.2009.
11. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
12. Separate area shall be demarcated for overburden and refilling.
13. The following measures are to be adopted to control erosion of dumps:
  - a. Retention / toe walls shall be provided at the foot of the dumps.

- b. Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
14. Waste oils, used oils generated from the EM machines, mining operations, and shall be disposed as per the Hazardous waste and other waste (Management, Handling & Transboundary Movement) Rules, 2016 and amendment thereof.
  15. The proponent shall adopt eco-friendly mining practices.
  16. The industry shall earmark an area for location of dumping yard. The industry shall dispose the over burden from the mine in the dumping yard in a scientific manner.
  17. The solid waste generated shall be disposed in an environment friendly practice i.e., for back filling mined area or for any productive purpose.
  18. The industry shall construct garland drain and siltation ponds of appropriate size at working area to arrest flow of silt and sediment. The water collected should be utilized for watering the mine area, roads, greenbelt development etc.
  19. Fencing shall be provided around mining area to avoid accidents.
  20. The industry shall follow all the conditions stipulated by the Dept. of Mine Safety, Govt. of India with the native species in consultation with the local DFO/Agriculture Department.
  21. The industry shall not cause any air pollution / dust nuisance in the surrounding environment.
  22. The industry shall develop a minimum of 5mtrs width green belt all around the boundary of the unit and in vacant places with tall growing trees with wide leaf area. The area allocated for greenbelt shall not be less than 33 % of total area of industry.
  23. The industry shall not discharge any wastewater outside the plant premises under any circumstances.
  24. The industry shall provide water meters to measure the actual water consumption and waste water discharge and maintain a log register to record the readings.
  25. The industry shall maintain good house keeping within the plant premises.
  26. The following rules and regulations notified by the MoEF&CC, GOI shall be implemented.
    - a. Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
    - b. Manufacture, Storage and import of Hazardous Chemicals Rules, 1989.
    - c. Batteries (Management & Handling) Rules, 2001.
    - d. E-Waste (Management & Handling) Rules, 2016.
    - e. Plastic Waste (Management & Handling) Rules, 2016.
  27. The industry shall comply with all the directions issued by the Board from time to time.
  28. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
  29. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

JOINT CHIEF ENVIRONMENTAL ENGINEER



To

**Sri. Ch Surya Narayana.,**  
**C/o. M/s. Sai Vikas Stone Crushing industries**  
**(5.645 Ha. Rough Stone & Road Metal Mine),**  
**FNo. L-504 & 604, Plot NO.12&13, Leela Laural Block,**  
**Surya Splendor Towers, Road No.01, Kakatiya Nagar Colony,**  
**Medchal, Uppal, Habsiguda,**  
**Hyderabad - 500 007.**



**TELANGANA STATE POLLUTION CONTROL BOARD**  
**PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,**  
**SANATHNAGAR, HYDERABAD - 500 018**

Phone: 23887500  
 Fax: 040 - 23815631  
 Website: tspcb.cgg.gov.in

**CONSENT & HWA ORDER (AUTO RENEWAL)**  
**ORANGE CATEGORY**

**Consent Order No : TSPCB/689/RO-NLG/HO/CFO/2022 -1685** **Date: 17.01.2022**

**Sub:** TSPCB - M/s. Sai Vikas Stone Crushing Industries., Sy.No.64&76, Deshmukhi Village, Budhan Pochampally(M), Bhongiri -Yadadri District - Auto Renewal of Consent for Operation -Order issued - Reg.

**Ref:** 1) Board Resolution No. 26 and circular dt. 19.11.2015 & 08.12.2015  
 2) CFO & HWA Auto Renewal Order No. TSPCB/ZO/RCP /NLG/ 689W&A/ 2017, dt.15.04.2017 with a validity upto 31.05.2022.  
 3) Industry's online application no.1060, dt 06.01.2021 for Auto Renewal of CFO & HWA along with Bank Guarantee.  
 4) EE, RO, Nalgonda mail dt. 07.01.2022

- 1) The Board hereby renews the Consent for Operation (CFO) of the industry, issued vide reference 2<sup>nd</sup> cited, for a period upto 31.05.2032 under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and / or Section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and rules made thereunder, Renewal of Authorization under Rule 6(2) of the Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016 and Amendment thereof.
- 2) This consent is issued under the Auto Renewal System of the Board as per the circular vide reference 1<sup>st</sup> cited and as per the self certification submitted by M/s Sai Vikas Stone Crushing Industries., Sy.No.64&76, Deshmukhi Village, Budhan Pochampally(M), Bhongiri -Yadadri District.
- 3) All the conditions stipulated in CFO order dt. 15.04.2017 will remain same. The Board reserves its right to review, modify, revoke conditions and vary the validity period of the CFO of the industry.
- 4) In case of any false certification, non-compliance of conditions / directions and deficiency in furnishing the information by the industry, the Board can withdraw the auto renewed consent and take action under provisions of relevant Acts & Rules including forfeiture of the Bank Guarantee submitted by the industry for Rs.42,000/- (BG No. 05481IGL0000122, Union Bank Of India, dt.06.01.2022 with validity for a period upto 04.01.2031). The CFO Order is valid for a period upto 31.05.2032, subject to the extension of validity of BG upto 31.05.2032.
- 5) The industry has paid CFO fee of Rs.3,28,364/- for a period upto 31.05.2027. The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which, the validity of the Consent Order automatically stands cancelled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
- 6) The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.
- 7) Under auto renewal system, the industry shall apply atleast 30 days before the expiry of the existing consent order for further renewals.

Sd/-  
 MEMBER SECRETARY

To  
 M/s. Sai Vikas Stone Crushing Industries.,  
 Sy.No.64&76, Deshmukhi Village, Budhan Pochampally(M),  
 Bhongiri -Yadadri District 508286

**Copy to:**

1. The JCEE, Zonal Office, R.C. Puram for information and necessary action.
2. The E.E., Regional Office, Nalgonda for information and necessary action

///T.C.F.B.O///

*B. B. Girish*

SENIOR ENVIRONMENTAL ENGINEER (FAC)



State Level Environment Impact Assessment Authority (SEIAA)

Telangana State  
Government of India

Ministry of Environment Forests & Climate Change  
A-3, Industrial Estate, Sanathnagar, Hyderabad-500 018.

REGD.POST WITH ACK.DUE

Order No. SEIAA/TS/OL/YDR-13/2018-

4092

R-15

Dt:08.03.2018

**Sub: SEIAA, Telangana - 5.645 Ha. Rough Stone & Road Metal Mine of M/s. Sai Vikas Stone Crushing Industries, Sy. No. 56, 57, 58 & 64, Deshmukhi (V), Pochampally (M), Yadadri Bhongir District - Environmental Clearance - Issued - Reg.**

- I. This has reference to your application submitted online on 30.12.2017 (proposal no. SIA/TG/MIN/71958/2017) received on 04.01.2018 seeking Environmental Clearance for the proposed **Rough Stone & Road Metal Mine** in favour of **M/s. Sai Vikas Stone Crushing Industries, Sy. No. 56, 57, 58 & 64, Deshmukhi (V), Pochampally (M), Yadadri Bhongir District**. It was reported that the nearest human habitation viz., Kawadipalli (V) exists at a distance of about 2.0 km from the mine lease area. It was also reported that Balijguda Lake exists at a 2.58 km and Kawadipalli RF exists at a distance of 2.9 km from the mine lease area. It was noted that the capital investment of the project is Rs. 60.0 Lakhs and maximum capacity of the project is as follows:

**Mining of Rough Stone & Road Metal Mine – 68,800 m<sup>3</sup>/annum**

- II. It is a semi-mechanized opencast quarry. After breaking the mineral into required size by drilling and blasting, it is directly loaded into the trucks. It is reported that the life of the Mine is estimated as 15 years. The total mine lease area is 5.645 Ha.
- III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application in its meeting held on 09.01.2018. The project is considered under B2 category and exempted from the process of public hearing as the mining lease area is less than 25 Ha. as per provisions laid under EIA Notification, 2006 & its subsequent amendments. Based on the information furnished, presentation made by the proponent and the consultant M/s. ABC Techno Labs India Pvt. Ltd; In-principle grant of quarry lease by the DDMG, Hyderabad vide Notice. Dt. 25.09.2017 for a period of 15 years; Approved Mining Plan; Lr. dt. 29.12.2017 of ADMG, Yadadri Bhuvanagiri District informing that other four quarry leases are existing within 500m as Cluster from the proposed mine lease area with total Cluster area of 23.755 Ha.; the Committee considered the project proposal and recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA) in its meeting held on 21.02.2018 examined the proposal and recommendations of SEAC, Telangana for issue of Environmental Clearance. Accordingly, after discussions in the matter and considering the recommendations of the SEAC, Telangana, **the SEIAA, Telangana hereby accords prior Environmental Clearance to the project** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

**A. Specific Conditions:**

**a) Air Pollution:-**

- i. Wet drilling method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- ii. While taking afforestation activity under EMP, the project proponent shall develop and maintain greenbelt along the boundary of mining lease area and consider giving priority to indigenous and evergreen species having more foliage / green cover to absorb dust and other particles around mining area. The proponent shall Geo-tag all the saplings planted.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.

- iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- v. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
- Roads shall be graded to mitigate the dust emission.
  - Crusher platform will be covered with GI sheets to arrest any dust emission.
  - Over filling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
- vi. The following measures are to be implemented to reduce Noise pollution:-
- Proper and regular maintenance of vehicles and other equipment
  - Limiting time exposure of workers to excessive noise.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.
- viii. The proponent shall take all precautionary measures for safety of Human & Animal life in the immediate vicinity of the Mine w.r.t. their mining activity as Blasting operations are involved.
- ix. Fencing shall be provided all around the working mine area.

**b) Water Pollution:-**

- i. The source of water is through tankers from nearby village. Total water requirement is 6.0 KLD. Out of that, 3.8 KLD for Dust Suppression, 1.0 KLD for development of greenbelt and 1.2 KLD for domestic purpose. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

**c) Solid Waste :-**

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. The entire excavated area shall be back filled and afforested.
- ii. Separate area shall be demarcated for overburden, if any and refilling.
- iii. The following measures are to be adopted to control erosion of dumps, if any:-
- Retention/toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.

- 20
- iv. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016, to the Recyclers authorized by TSPCB.
  - v. The proponent shall not dump any waste from their Mining activity outside their mine lease area under any circumstances and shall take all precautionary measures to avoid entry / dumping of any waste from their Mining activity into the nearest water bodies, if any.

**B. General Conditions:**

- i. **This order is valid for a period of 15 years OR the expiry date of mine lease period issued by the Government of Telangana OR life of the mine, whichever is earlier.** It was reported that the life of the mine is 15 years.
- ii. A Final Mine Closure Plan along with details of Corpus Fund shall be submitted to the SEIAA and MoEF&CC, GoI, 5 years in advance of Final Mine Closure.
- iii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Telangana State Pollution Control Board under Air and Water Act to carry on mining.
- iv. The environment safeguards contained in the EMP Report should be implemented in letter and spirit. The responsibility of implementation of environmental safeguards rests fully with the proponent i.e., M/s. Sai Vikas Stone Crushing Industries.
- v. All the conditions, liabilities and legal provisions contained in the EC shall be equally applicable to the successor management of the project in the event of the project proponent transferring the ownership, maintenance of management of the project to any other entity.
- vi. The proponent shall comply with any other conditions stipulated by the Dept. of Mines & Geology, Govt. of Telangana and other concerned statutory Authority / Department.
- vii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, T.S. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, Telangana / MoE&F, GoI, New Delhi, as applicable.
- viii. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA; TSPCB and CCF, Regional office of MoEF&CC, GoI, Chennai on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
- ix. Officials from the TSPCB and Regional Office of MoEF&CC, GoI, Chennai who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the TSPCB and CCF, Regional Office to MoEF&CC, GoI, Chennai.
- x. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- xi. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Chennai and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- xii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- xiii. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- xiv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xv. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.

- xvi. The funds earmarked for environmental protection measures (Capital cost of Rs. 7.0 lakhs & Recurring cost of Rs. 3.02 lakhs/annum) should be kept in separate account and should not be diverted for other purpose. The budget allocated for the EMP shall be subsequently increased if the project cost increases at the time of CFO. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai and TSPCB.
- xvii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xviii. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, Telangana.
- xix. The proponent shall obtain all other mandatory clearances from respective departments.
- xx. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xxi. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxii. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxiii. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules

Sd/-  
MEMBER SECRETARY  
SEIAA, T.S.

Sd/-  
MEMBER  
SEIAA, T.S.

Sd/-  
CHAIRMAN,  
SEIAA, T.S.

To

Sri Ch. Surya Narayana, Managing Partner,  
M/s. Sai Vikas Stone Crushing Industries,  
(5.645 Ha. Rough Stone & Road Metal Mine),  
Flat No. L-504 & 604, Plot No. 12 & 13,  
Leela Laurel Block, Surya Splendor Towers,  
Road No. 1, Kakatiya Nagar, Colony,  
Habsiguda, Hyderabad – 500 007  
Ph. No. 9849597633  
Email: [savikas564@gmail.com](mailto:savikas564@gmail.com)

//T.C.F.B.O//

  
Senior Environmental Engineer  
RAI

  
**GOVERNMENT OF TELANGANA**  
**PROCEEDINGS OF THE ASST. DIRECTOR OF MINES AND GEOLOGY,**  
**YADADRI-BHUVANAGIRI DIST.**  
**(Present Sri A.Venkata Ramana M.Sc., B.Ed., Asst. Director(I/C))**

Proceedings No. 879/QL/YDD/2017

Dated: 30 .08.2019

**Sub:- Mines & Quarries** – Quarry Lease for Rough Stone & Road Metal over an extent of 5.645 Hect in Sy No. 56, 57, 58 & 64 of Deshmukhi Village, B.Pochampally Mandal, Yadadri- Bhuvanagiri Dist. –Granted infavour of **M/s. Sai Vikas Stone Crushing Industry- Lease deed executed - work order** - Issued – Regarding.

**Ref:-** 1.Proceeding.No. 2534/QL/YDR/2017, Dt:04.06.2019 of the Dy. Director of Mines & Geology, Hyderabad  
 2.Memo No. 2534/QL/YDR/2017, dt.23.08.2019 of the Dy. Director of Mines & Geology, Hyderabad.  
 3. Letter. Dt.28.08.2019. from M/s. Sai Vikas Stone Crushing Industry, it's Rep. Sri Ch.Suryanarayana

**ORDER:**

In the subject and reference 1<sup>st</sup> cited, **the Dy. Director of Mines & Geology, Hyderabad has granted** a Quarry Lease of Rough Stone & Road Metal over an extent of 5.645 Hect in Sy No. 56, 57, 58 & 64 of Deshmukhi Village, B.Pochampally Mandal, Yadadri- Bhuvanagiri Dist for the period of **20(Twenty)** years in favour of **M/s. Sai Vikas Stone Crushing Industry**, as per Rules and Government orders issued time to time. Further the Dy. Director of Mines & Geology, Hyderabad has **agreed and approved** the **DGPS Maps** surveyed and demarcated by the Supervisor of the Dy. Director of Mines & Geology, Hyderabad and Empanelled Agency M/s Telangana State Remote Sensing Application Centre vide reference 2<sup>nd</sup> cited.

The Grantee, **M/s. Sai Vikas Stone Crushing Industry**, it's Rep. Sri. Ch.Suryanarayana has submitted the required documents for **execution of lease** with in stipulated period vide reference 3<sup>rd</sup> cited.

In the light of circumstances, stated above, **M/s. Sai Vikas Stone Crushing Industry**, is hereby **permitted to conduct the quarrying operations** in the subject quarry Lease w.e.f. **30.08.2019 to 29.08.2039** subject to the satisfaction of terms covenants & conditions laid in **Form-G & Rule 31 of TSMC Rules 1966**, **subject to the conditions stipulated in the original grant proceedings and all the terms and conditions laid down in the Telangana State Minor Mineral Concession Rules, 1966 and subject to the amendments issued thereon from time to time.**

  
 Asst. Director of Mines & Geology (I/C),  
 Yadadri-Bhuvanagiri District  
**YADADRI BHONGIR Dist.**

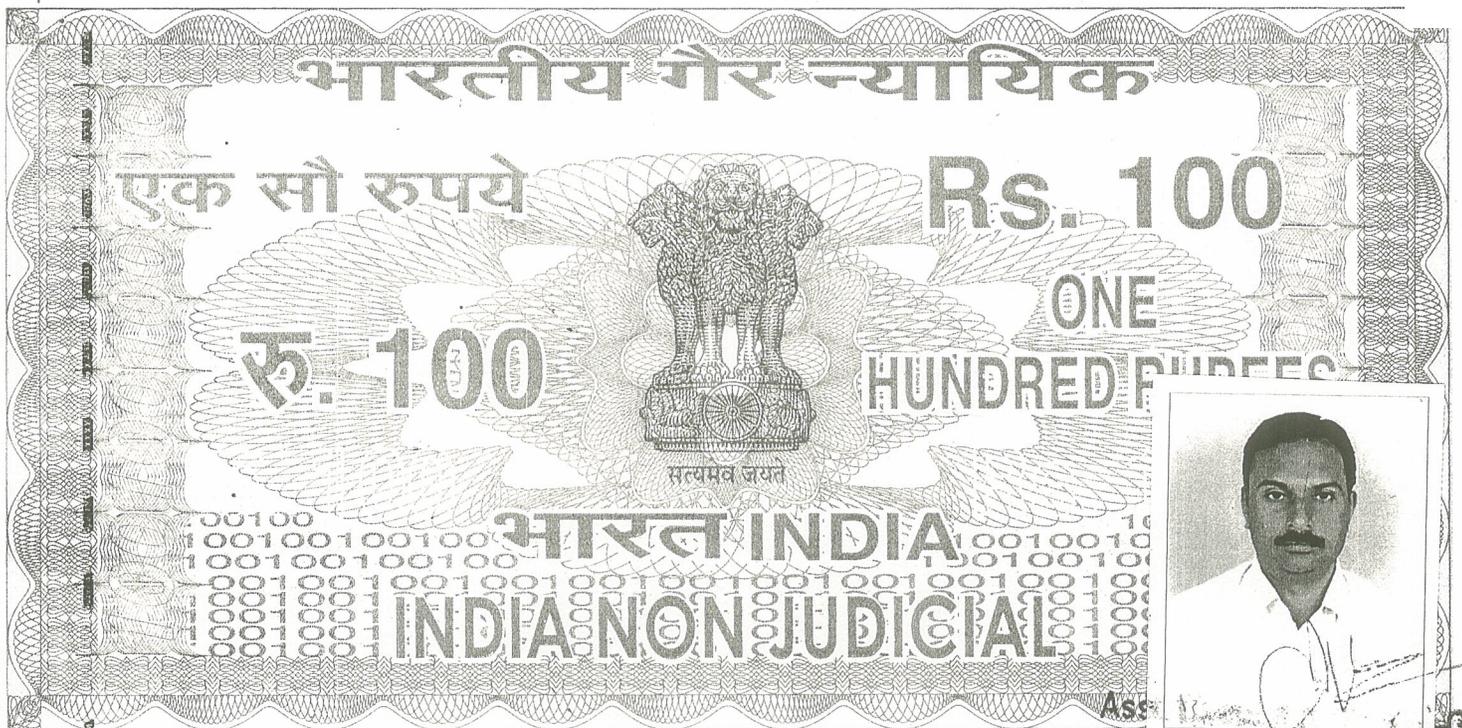
To,

Copy to M/s. Sai Vikas Stone Crushing Industry, Flat No. L-504 & 604, Plot No.12 & 13, Leela Laurel Block, Surya Splendor Towers, Road No.1, Kakateeya Nagar Colony, Habsiguda, Hyderabad – 500007.

Copy submitted to the Director of Mines & Geology, Hyderabad along with copy of lease deed for favour of kind information.

Copy submitted to the Dy. Director of Mines & Geology, Hyderabad along with copy of lease deed for favour of kind information.

Copy to the Tahsildar, B.pochampally, Yadadri-Bhuvanagiri Dist., along with sketch for information



తెలంగాణ తేలంగానా TELANGANA

R.L. No: 130618 D12618 2019 Rs. 100/-

Sold to: CH. SURYANARAYANA S/O. CH. SAIYANARAYANA R/O. HMD.

for whom M/s. SAI VIKAS STONE CRUSHING INDUSTRIES.

**FORM - G**

( See Rule 8 )

YADADRI BHONGIR DI  
W 183216  
M. ANJANEYULU  
Licensed Stamp Vendor  
Lic. No. 15-28-001/1998  
R.L. No. 15-28-014/2019  
R/O. H. No. 7-22/1, Saheb Nagar Kala  
R.R. Dist-70. Cell: 9848691324

### Form of lease (minor minerals) to private persons

This indenture made the 30<sup>th</sup> day of August, 2019 between the Government of Telangana (hereinafter called the "Lessor" which expression shall where the context so admits, include his successors in office and assigns) of the one part and M/s. Sai Vikas Stone Crushing Industry, Flat No. L-504 & 604, Plot No.12 & 13, Leela Laurel Block, Surya Splendor Towers, Road No.1, Kakateeya Nagar Colony, Habsiguda, Hyderabad - 500007 (hereinafter called the "Lessee" which expression shall, where the context so admits, include his heirs, executors, administrators, representatives and assigns) of the other part.

Whereas the lessee has been granted quarry lease by the Government of Telangana on application in the lands of the Yadadri-Bhuvanagiri District for the purpose of quarrying for **Rough Stone & Road Metal** and has deposited with the Assistant Director of Mines and Geology of Yadadri-Bhuvanagiri the sum of **Rs.2,82,250/- (Rupees Two Lakhs Eighty Two Thousands and Two Fifty only)** towards Advance Dead Rent vide Challan. Number 0000002683, Date.21.06.2019 and Rs. **2,82,250/-** of Security Deposit vide Postal Pass book Account No. 4473659093, Date. 27.06.2019 towards as security for the due and faithful performance by the lessee of the covenants and conditions on the part of the lessee hereinafter contained:

LESSEE

Asst. Director of Mines and Geology,  
Yadadri Bhuvanagiri  
YADADRI BHONGIR Dist.

**FORM - G**  
( See Rule 8 )

Form of lease (minor minerals) to private persons

This indenture made the 30<sup>th</sup> day of August, 2019 between the Government of Telangana (hereinafter called the "Lessor" which expression shall where the context so admits, include his successors in office and assigns) of the one part and **M/s. Sai Vikas Stone Crushing Industry, Flat No. L-504 & 604, Plot No.12 & 13, Leela Laurel Block, Surya Splendor Towers, Road No.1, Kakateeya Nagar Colony, Habsiguda, Hyderabad – 500007** (hereinafter called the "Lessee" which expression shall, where the context so admits, include his heirs, executors, administrators, representatives and assigns) of the other part.

Whereas the lessee has been granted quarry lease by the Government of Telangana on application in the lands of the Yadadri-Bhuvanagiri District for the purpose of quarrying for **Rough Stone & Road Metal** and has deposited with the Assistant Director of Mines and Geology of Yadadri-Bhuvanagiri the sum of **Rs.2,82,250/- (Rupees Two Lakhs Eighty Two Thousands and Two Fifty only)** towards Advance Dead Rent vide Challan. Number 0000002683, Date.21.06.2019 and Rs. **2,82,250/-** of Security Deposit vide Postal Pass book Account No. 4473659093, Date. 27.06.2019 towards as security for the due and faithful performance by the lessee of the covenants and conditions on the part of the lessee hereinafter contained:

And where as the Government of Telangana acting for and on behalf of the lands and premises hereinafter described and demised for the term and at the dead rent and seigniorage fee, and subject also to the covenants conditions and conditions hereinafter contained now this indenture witnesses as follows : -

The lessor hereby demises to the lessee all those several pieces or pieces of land situated in the village of **Deshmukhi village in the sub-registrar district of Yadadri-Bhuvanagiri** and registration district of **Yadadri-Bhuvanagiri** in Telangana being more particularly described in the schedule hereunder written and delineated in the map or plan hereunto annexed and there in coloured.

2. These are included in the said demise and for the purposes thereof following liberties:

- i. To get from the said demised pieces of land
- ii. For the purpose aforesaid to use any water in or under the said demised pieces of land and to divert the same and to make or construct any water courses or ponds so however that nothing shall be done in the exercise of this authority which shall interfere with the rights of any adjoining owners of the tenants or the lessors in respect of such water.

  
LESSEE

  
Asst. Director of Mines and Geology(I/C),  
Yadadri-Bhuvanagiri.  
Asst. Director of Mines & Geology  
YADADRI BHONGIR DIST.

- iii. Generally to do all things which shall be convenient or necessary for getting the **Rough Stone & Road Metal** and material hereby authorized to be got and for removing and disposing thereof as aforesaid.
3. These are expected and reserved to lessor out of this demise :-
- i. All earth minerals and other substances not here in before expressly authorized to be got from the demised pieces of land by the lessee.
- ii. Liberty for the lessor or other persons authorized by him to search for work, Get, carry away and dispose of the excepted minerals and other substances and for such purposes to have the right of ingress, egress and regress over the said demised pieces of land and to make erect and use all pits, machinery, buildings, roads and other necessary works and conveniences provided that the rights hereby reserved shall be exercised, in such a way as to cause as little obstruction as possible to the lessee in the use and enjoyment of its rights hereunder and that reasonable compensation for damages caused by any such obstruction shall be paid to the lessee the amount thereof in case of difference to be settled by arbitration as hereinafter provided.
4. The said demised pieces of land shall be held by the lessee for the term of period up to of 20 ( Twenty ) years from the 30 (day).08.2019 to 29.08.2039 determinable as hereinafter provided.
5. The lessee hereby agrees to pay during the said term the following dead rent and Seigniorage fee whichever is higher and also all cases which may, from time to time, be Imposed by the Government:
- i. The yearly dead rent Rs. 2,82,250/- in respect of the said demised pieces of land.
- ii. A seigniorage fee of Rs.75/- per Cbm/ Rs.50 /- per MT in respect of the said demised pieces of land.
6. The lessor may, during the currency of the lease, vary the rate of dead rent and the Seigniorage fee of his intension to do so.

  
LESSEE

  
Asst. Director of Mines and Geology(I/C),  
Yadadri-Bhuvanagiri,  
Asst. Director of Mines & Geology  
YADADRI BHONGIR Dist.

7. It is hereby agreed and declared that in regard to the said (knock down amount) dead rent and Seigniorage fee the following conditions shall be observed by the lessee.
- i) The said dead rent of **Rs. 2,82,250/-** shall be paid without any deduction on the first day of April in every year in advance.
  - ii) The said seigniorage fee of **Rs. 75/- per Cbm per Cbm/ Rs.50 /- per MT** shall be paid before the same is removed from the said demised pieces of land.
8. The lessee hereby **covenants** with the lessor as follows :
- i. To pay the **dead rent and seigniorage fee** on the days and in manner aforesaid .
  - ii. To bear, pay and discharge all existing and future rates, taxes, assessments, duties, impositions, out goings and burdens what so ever imposed or charged upon the demised pieces of land or the produce thereof or the bid amount, dead rent and seigniorage fee hereby reserved or upon the owner or occupier in respect thereon or payable by either in respect thereon except such charges or impositions as the lessee is or may hereinafter be by law exempted from.
- ii(a). Should any rent seigniorage fee or other sums due to the State Government under the terms and conditions of these presents be not paid by the lessee/Lesseees within the prescribed time, the same may be recovered together with **simple interest** due there on at the **rate of twenty four per cent per annum** on a certificate of such officer as may be specified by the State Government by general or special order in the same manner as on arrear of land revenue.
- iii . Before digging or opening any part of the said demised pieces of land for **Rough Stone & Road Metal** carefully to remove the surface soil to a depth of at least-meter sand lay a Side and store the same in some convenient part of the said demised prices of land until The land from which it has been removed is again restored to a state fit for cultivation as hereinafter provided.
  - iv. To effectually **fence** off the said demised pieces of land from the adjoining lands and to keep the fences in good repair and conditions.

  
LESSEE

  
Asst. Director of Mines and Geology(I/C),  
Yadadri-Bhuvanagiri.  
Asst. Director of Mines & Geology  
YADADRI BHONGIR Dist.

- v. **Not to assign**, underlet or part with the possession of the demised land or any part thereof without the written consent of the lessor first obtained.
- vi. After working out any party of the said demised pieces of land forthwith to level the same and replace the surface soil thereof and slope the edges, where necessary so as to afford convenient connection with the adjoining land.
- vii. That the lessee shall keep **correct accounts**, in such form as the Assistant Director of Mines and Geology concerned shall, from time to time, require and direct showing the quantities and other particulars of the said mineral obtained by the lessee from the said lands and also the number of persons employed in carrying on the said quarrying operations therein and shall, from time to time, when so directed by the Assistant Director of Mines and Geology concerned prepare and maintain complete and correct plans of all quarries and workings in the said lands and shall allow any officer thereunto, authorized by the lessor from time to time and at any time, to examine such accounts and any such plans and shall, when so required, supply and furnish to the lessor all such information and returns regarding all or any of the matters aforesaid as the lessor shall, from time to time, require and direct.
- viii. That if in the course of quarrying any **mineral not specified** in the lease is **discovered** the lessee or registered holder shall at once report such discovery to the Assistant Director of Mines and Geology concerned who shall obtain orders of the Government regarding the working of the same.
- ix. That the lessor's agents, servants and workmen shall be at liberty at all reasonable times during the said term, to inspect and examine the works carried on by the lessee under the liberties herein before granted and the lessee shall and will, from time to time, and at all times during the said term hereby granted conform to observe all orders and regulations which the lessor or his authorized agent as the result of such inspection may from time to time see fit to impose to keep the lands in good and substantial repair, order and condition or in the interest of public health and safety.
- x. The lessee shall without delay send to the Assistant Director of Mines and Geology a report of any **accident** involving the death or injury to any person which may occur in or about the quarry and shall observe all rules for the time being in force regulating the working of quarries.

  
LESSEE

  
Asst. Director of Mines and Geology(I/C),  
Yadadri-Bhuvanagiri,  
Asst. Director of Mines & Geology  
YADADRIBHONGIR Dist.

- 5 -

- xi. That the lessee shall not without the express sanction in writing of the said **Assistant Director of Mines and Geology** cut down or injure any timber or trees on the said lands but he may clear away brushwood or undergrowth which interferes with any operations authorized by these presents on payment of due compensation for cutting or injuring trees growth in the said lands to the departments concerned.
- xii. That wherever necessary, pay to the person concerned, **compensation** for any loss or damage which may be caused by the lessee to the surface of the demised pieces of land or to anything growing or situated therein in exercise of the rights granted and shall not commence operations until such compensation has been paid. The lessee shall further always keep the lessor indemnified against any claim by any person for any loss or injury caused to him or to his property by lessee. The Deputy Director shall be the competent authority to assess and fix any compensation payable by the lessee for any loss or injury done to him or his property.
- xiii. That if required by the Assistant Director of Mines and Geology, erect and maintain at his own expense, **boundary pillars** of subsistent material standing not less than **three feet** above the surface of the ground at each corner or angle in the line of the boundary of the area leased to him and at intervals of not **more than three meters along the boundary**, as delineated in the plan attached to the lease deed.
- xiv. If any mineral not specified in the lease deed or agreement is discovered, the lessee or the registered holder shall not win or dispose of such mineral without obtaining the permission of (**the Director of Mines and Geology**) and without payment of the seigniorage fee and the acreage assessment. If lessee or the registered holder fails to intimate (the Director of Mines and Geology) the discovery of such new minerals and obtain his permission within a period of thirty days from the date of the working of the mineral is begun, the Director of Mines and Geology or Deputy Director of Mines and Geology may levy enhanced seigniorage fee and acreage assessment.
- xv. The lessee or the registered holder shall **strengthen and support** to the satisfaction of any Railway Administration concerned or the State Government as the case may be, any part of the quarry which in the opinion of the Railway Administration or as the case may be, the State Government requires such strengthening or support for the safety of any railway, reservoir, canal, road or any other public works or structures.



LESSEE



Asst. Director of Mines and Geology(I/C),  
Yadadri-Bhuyanagiri,  
Asst. Director of Mines & Geology  
YADADRIBHONGIR Dist.

- 6 -

- xvi. That this lease **may be terminated** in respect of the whole or any part of the premises by six months notice in writing on either side.
- xvii. That on **such determination** the lessee shall have no rights to compensation of any kind.
- xviii. That the dead rent-, and seigniorage fee payable under these presents shall be recoverable under the provisions of the **Revenue Recovery Act, 1864** thereof.
- xix. That the determination of the tenancy to deliver up the demised land in such condition as shall be in accordance with the provisions of these presents save that lessee shall if so required by the lessor restore in manner provided by the foregoing covenant in that behalf the surface or any part of the land which has been occupied by the lessee for the purpose of the works hereby authorized and has not been so restore.
- xx. In respect of granite and marble, the lessee shall comply with the provisions of Granite Conservation and Development Rules' 1999 and the Marble Development and Conservation Rules' 2002, respectively.
1. (a) The lessee shall follow and effect the provisions of Labour Laws pertaining to the employment, payment of wages and other welfare measures to the Labour who are employed in quarries and mines.  
(b) The lessee further shall take all precautionary measures in conducting mining operations as per the relevant situations made under Metalliferrous Mines Regulations, 1961.
- xxi. (c) If the lessee violates the provisions as stipulated above and having confirmation from the Department concerned necessary action shall be taken for cancellation of the lease, by giving an opportunity”.
9. The lessor hereby covenants with the lessee that on the lessee paying the (knock down amount) dead rent and seigniorage fee hereby reserved and that on observing and performing the several covenants and stipulations herein the lessee shall peaceable hold and enjoy the demised pieces of land and the liberties and powers hereby demised and granted during the said term without any interruption by the lessor or any person rightfully claiming under or in trust for him.
- 9-A Government reserves the right :-
- i. To **cancel** the quarry lease granted and executed under these rules after giving a previous notice.
- ii. To **prohibit** quarrying operations in part or the whole of the area under lease with recorded reasons.

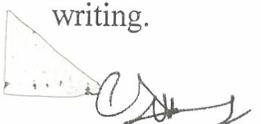
  
LESSEE

  
Asst. Director of Mines and Geology(I/C),  
Yadadri-Bhuvanagiri.  
Asst. Director of Mines & Geology  
YADADRIBHONGIR Dist.

10. It is hereby expressly agreed as follows :-

- i. If any part of the (knock-down amount) dead rent and seigniorage fee hereby reserved shall be unpaid for thirty days after becoming payable (whether formally demanded or if the lessee while the demised pieces of land or any part there of remain vested in him shall become insolvent or if any covenant on the lessee's part herein contained shall not be performed or observed them and in any of the said case it shall be lawful for the lessor at any time thereafter to declare to whole or any part of the said security **deposit of Rs. 2,82,250/- to be forfeited** and also to reenter upon the demised pieces of land or any part thereof in the name of the whole and thereupon this demise shall absolutely determine but without prejudice to the right of action of the lessor in respect of any reach or non-observation of the lessee's covenants herein contained.
- ii. The expiry or determination of the lease, the lessee shall be at liberty to remove, carry and dispose of all the stocks of the mineral extracted and all engines, machinery, articles and other things whatsoever (not being building or bricks or stones) **within one month** or extended period granted by the Government after paying dead rent and seigniorage fee and other sums which may be due and performing and observing the covenants on his part herein before reserved and contained and also making good any damages done by such removal but not building which shall be erected on the said demised places of land by the lessee and left thereon at the determination of the lease and shall be the absolute property of the lessor who shall not pay any price for the same.
- iii. If the lessee shall have paid the (knock-down amount) dead rent and seigniorage fee and duly observed and performed the covenants and conditions on his part herein contained the said deposit of **Rs. 2,82,250/-** shall be returned to him at the time of expiration of the said **term of 20 ( Twenty) years**.
- iv. If any question of difference or dispute shall arise between the parties hereto or any persons claiming under them respectively concerning the (knock-down amount) dead rent and seigniorage fee hereby reserved or touching the construction of any clause herein contained or the rights, duties or liabilities of the parties hereunder or in any other way touching or arising out of these presents the same shall be referred to the Director of Mines and Geology whose decision thereon shall be final and binding on the parties thereto.

In witness where of **Sri A. Venkata Ramana, Assistant Director of Mines and Geology(I/C), Yadadri-Bhuvanagiri** acting for and on behalf of and by order and direction of the Government of Telangana the lessee have hereto set their hands the day and year first above writing.

  
LESSEE

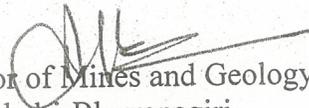
  
Asst. Director of Mines and Geology(I/C),  
Assistant Director of Mines & Geology  
YADADRIBHONGIR Dist.

## THE SCHEDULE

Name of Taluk	Name of Village	Survey Number	Extent Nos.	Yearly Assessment	Boundaries of the leased area
1	2	3	4	5	6
B.Pochampally	Deshmukhi	56,57,58 & 64	5.645 hect	Dead Rent Rs. 50,000/- per Hectare per annum or Seigniorage fee whichever is higher.	As per Sketch Enclosed

Signed and delivered by the above name in the presence of \_\_\_\_\_

  
LESSEE

  
Asst. Director of Mines and Geology(I/C),  
Yadadri-Bhuvanagiri.  
Asst. Director of Mines & Geology  
YADADRI BHONGIR Dist.

**BEFORE THE NATIONAL GREEN  
TRIBUNAL (SZ) BENCH  
AT CHENNAI**

**O.A.No. 09 of 2022 (SZ)**

**ADDITIONAL COUNTER AFFIDAVIT  
FILED BY 15<sup>TH</sup> RESPONDENT  
DATED 11.12.2025**

**M/s.**

**G STANLY HEBZON SINGH (3087/2009)**

**G VIGNESH (5568/2021)**

**V ANANTHA KRISHNAN (1031/2024)**

**Counsel For The 15<sup>th</sup> Respondent**